

further submitted that the informant in the FIR has alleged that his wife was a health worker associated with P.H.C Pandarak and the accused persons were extorting lakhs of money from her and had threatened that in the event if money is not given then she would be killed.

4. The learned counsel further submits that it absolutely does not stand to reason that a woman, who worked as a health worker attached with a PHC, would have given lakhs of money in extortion to the accused persons. It is further submitted that the husband of the petitioner No. 1, Murari Prasad, had given some amount to the deceased for purchasing land and the said amount was siphoned off and sale deed was also not executed, as such, Murari Prasad was asking the deceased to return back his money. It is next submitted that thereafter the occurrence took place and the informant took the same as an opportunity to implicate the entire family members based on suspicion, when informant is not an eyewitness to the occurrence.

5. Learned A.P.P. for the State opposes the prayer for anticipatory bail of the petitioners.

6. Considering the submissions made by the learned counsel for the petitioners, the petitioners above-named, in the



event of their arrest or surrender before the learned trial court within a period of six weeks from today, be released on anticipatory bail on furnishing bail bonds of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of the learned trial court where the case is pending/successor court in connection with Gopalpur P.S. Case No. 773 of 2023 subject to the conditions as laid down under Section 438 (2) of the Cr.P.C.

(Satyavrat Verma, J)

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